

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2860
ANSWERED ON:10.12.2014
ACTION AGAINST RECRUITMENT AGENCIES
Ahmed Shri Sultan ;Hemamalini Smt. ;Misra Shri Ajay (Teni)

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether incidents of negligence regarding protection of Indian workers abroad have come to the notice of the Government during the last two years and if so, the details thereof;
- (b) the number of Registration Certificates issued by the Government to agents for overseas manpower supply during the last two years in the country including West Bengal, State-wise;
- (c) whether the Government has received proposals/applications during the current year from various States for issue of recruiting agent certificate and if so, the details thereof, State-wise;
- (d) whether any amendments have been made to the guidelines for Registration of RAs and if so, the details thereof;
- (e) whether any mechanism has been put in place to regulate and monitor recruitment agencies/agents and if so, the details thereof; and
- (f) the number of agencies/agents against whom action was initiated during the last one year for fraudulent activities, State-wise?

Answer

MINISTER OF STATE OVERSEAS INDIAN AFFAIRS GENERAL (RETD.) SHRI V.K. SINGH

(a) From time to time complaints from emigrants are received which are of the following nature:

Violation of contractual obligations, pertaining to contracted job, salary and skilled manpower diverted to discharge menial work;

Furnishing false information relating to Foreign Employers to whom the emigrants are sent;

Fraudulently obtaining emigration clearance, by submitting false/forged documents;

Providing visit visas to the emigrants instead of employment visa, which lands the emigrants under detention overseas. Cheating emigrants by promising employment in connivance with the foreign employer;

Collecting excess service charges, more than the limits prescribed;

Emigrants being harassed and facing ill treatment from foreign sponsors;

The Agent/Agency do not pay exit fare for repatriation of the suffering emigrant;

(b) A statement is at Annexure-I.

(c) A statement is at Annexure-II.

(d) There is no amendment in the Emigration Rule, 1983 last revised in 2009.

(e) The Emigration Act 1983 and the Emigration Rules 1983 thereof as amended from time to time and executive instructions issued provide mechanism to regulate and monitor recruitment agencies/agents.

(f) A statement is at Annexure-III.